

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petitions for Special Leave to Appeal (C) Nos.12688-12689/2019

(Arising out of impugned final judgment and order dated 26-05-2016 in SB No. 1349/2013 (S/B) and 30-08-2018 in CMA No. 47334/2017 passed by the High Court of Judicature at Allahabad, Lucknow Bench, Lucknow)

THE STATE OF UTTAR PRADESH & ORS.

Petitioner(s)

VERSUS

LAXMI PRAKASH

Respondent(s)

(IA No. 76660/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 76661/2019 - EXEMPTION FROM FILING O.T. AND IA No. 76663/2019 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 19-07-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KAROL
HON'BLE MR. JUSTICE SANDEEP MEHTA

For Petitioner(s) Ms. Garima Prasad, Sr. A.A.G.
Mr. Tanmaya Agarwal, AOR
Mr. Wrick Chatterjee, Adv.
Mrs. Aditi Agarwal, Adv.
Ms. Mayuri Raghuvanshi, Adv.
Mr. Vinayak Mohan, Adv.

For Respondent(s) Mr. Nikhil Jain, AOR

UPON hearing the counsel the Court made the following
O R D E R

I.A. No. 8581/2024-application for discharge of Advocate
on Record for the respondent is allowed.

Let fresh notice be issued to the respondent, returnable
on 02.09.2024.

(RAJNI MUKHI)
COURT MASTER (SH)

(VIRENDER SINGH)
BRANCH OFFICER